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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 81/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2018**

Name of the Company: Ritesh K.V.K Suchak.
V/s.
Anil Life Science Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA DHRUMAN SHAH	ADV.	APPLICANT	<i>Natasha</i>
2.				

ORDER

Learned Advocate Mrs. Natasha Dhruman Shah present for Operational Creditor/
Petitioner. None present for Respondent.

Petitioner filed unserved cover with postal remark "left".

Petitioner has also filed master date of MCA which shows company is active and the notices were sent to the Registered office as reflected in the master data.

Registry is directed to issue notice to the ROC calling for the report of the ROC on the state of the affair of the company namely Anil Life Science Limited situated at Anil Starch premises, Anil Road, Ahmedabad.

List the matter on 02.04.2018.

Manora
MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 7th day of March, 2018.

Harihar Prakash Chaturvedi
HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL